

HIGH COURT OF JAMMU AND KASHMIR AND LADAKH AT JAMMU
(Office of the Registrar Judicial)

File No.:- CONC.127/2018

Titled

Reliance General Insurance Co. Ltd.

V/S

Saksham Rakwal and Ors.

..... **Petitioner(s)/Appellant(s)**

..... **Respondent(s)**

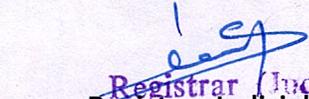


Notice to the respondent(s): -

2. Ravinder Singh, S/o Pyar Singh, R/o Village Ranka,
Tehsil Thathri, Bhadarwah.
(Owner of Wagnor CarNo. JK02W/8877).

Whereas in the above noted case, it has been proved to the entire satisfaction of the Hon'ble Court that the service of the respondent (s) named above cannot be effected in any ordinary manner hence proclamation is hereby issued against the above named respondents to appear before this Court on 22.03.2024 10.00 A.M. or the next working day if 22.03.2024 is declared holiday in person or some recognized agent failing which appropriate order will be passed.

Given under my hand seal of the Court this 1st day of Feberuary, 2024 at Jammu.


Registrar (Judl)
Registrar Judicial
High Court of J&K & Ladakh
JAMMU

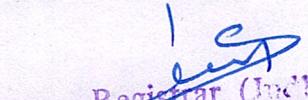
No.:- 793

Dated:- 1.2.24

Copy of the above forwarded to:

1. The Editor State times, Jammu for publishing the notice in the newspaper, cutting of the paper and bill of advertisement should be sent to this Registry immediately after publishing.

✓ 2. CPC, e-court, High Court of J&K & Ladakh, Jammu, for uploading the same on the official Website of the High Court of J&K & Ladakh.


Registrar (Judl)
Registrar Judicial
High Court of J&K & Ladakh
JAMMU